

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3273**  
**TO BE ANSWERED ON MARCH 24, 2021**  
**ALLOCATION FOR INFRASTRUCTURE TO ULBS**

**NO. 3273. SHRI K.J. ALPHONS:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of funds transferred to Urban Local Bodies (ULBs) for improvement of city infrastructure during the last five years;
- (b) whether the quality of infrastructure created utilising Central funds is very poor; and
- (c) whether the Ministry is monitoring the quality of work?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI HARDEEP SINGH PURI)**

(a) Urban Development is the responsibility of States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) facilitates and assists States/Union Territories (UTs) through its flagship Missions/Schemes - Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana-Urban (PMAY-U), Swachh Bharat Mission-Urban (SBM-U) and through Urban Transport projects in development of urban infrastructure. The Schemes are implemented by the States/UTs in accordance with the Mission guidelines. Central Assistance under the schemes is released to States/UTs which, in turn, transfer it along with State share to the Urban Local Bodies (ULBs) or their implementing agencies. No central assistance is released directly to Urban Local Bodies (ULBs) under these Missions/Schemes. Ministry has released ₹24,306 crore under AMRUT, ₹22,840 crore under SCM, ₹10,965 crore under SBM and ₹.46,295 crore under PMAY-U during the last five years to State /UTs.

(b)&(c) The quality of works has to be ensured by States/UTs as projects are executed end-to-end by them. Ministry monitors the implementation of work through reports of independent review and monitoring agencies appointed by each State as per its guidelines. These agencies conduct periodic inspection of works including their quality aspects. The States/UTs take corrective measures on the basis of their Reports. Action Taken Reports on the observatory of these agencies is pre-requisite for release of subsequent instalments of central assistance in the projects under AMRUT and PMAY. No instance of poor quality of infrastructure created under the schemes has come to the notice.